

[Shri Fatesinhrao Gaikwad]

do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 18th August, 1960, subject to the other provisions of the said Act and of the National Cadet Corps Rules, 1948".

**Mr. Speaker:** The question is:

"That in pursuance of clause (i) of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year commencing from the 18th August, 1960, subject to the other provisions of the said Act and of the National Cadet Corps Rules, 1948".

*The motion was adopted.*

COIR BOARD

**The Minister of Industry (Shri Manubhai Shah):** Sir, I beg to move:

"That in pursuance of sub-rule (1)(e) of Rule 4 of the Coir Industry Rules, 1954, as amended by S.R.O. No. 3983 dated the 12th December, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coir Board for a term to be specified by the Central Government."

**Mr. Speaker:** The question is:

"That in pursuance of sub-rule (1)(e) of Rule 4 of the Coir Industry Rules, 1954, as amended by S.R.O. No. 3983 dated the 12th December, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coir Board for a term to be specified by the Central Government."

*The motion was adopted.*

14.08 hrs.

RUBBER (AMENDMENT) BILL\*

**The Minister of Commerce (Shri Kanungo):** Sir, I beg to move for leave to introduce a Bill further to amend the Rubber Act, 1947.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Rubber Act, 1947."

*The motion was adopted.*

**Shri Kanungo:** Sir, I introduce the Bill.

14.09 hrs.

DELHI LAND HOLDINGS (CEILING)  
BILL—Contd.

**Mr. Speaker:** The House will now take up clause-by-clause consideration of the Bill to provide for the imposition of a ceiling on land holdings in the Union Territory of Delhi and for matters connected therewith, as reported by the Joint Committee.

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 1-8-1960.

†Introduced with the recommendation of the President.